

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.631/2017**

**Date of Decision: 10.11.2017.**

***CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)***  
***HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

Jagannath W. Wagh,  
 Ex-Junior Checker Grade II,  
 Token No. KN-166,  
 Currency Note Press,  
 R/at Flat No.A-6, Jai Krishna  
 Apartment, Nr. Vitthal Mangal  
 Karyalaya Dasak, Old Saikheda  
 Road, Nasik Road, Nasik 422 101. .... *Applicant*

*(Advocate Shri Vicky Nagrani)*

**Versus**

1. Union of India,  
 Through the Secretary,  
 Ministry of Finance,  
 Department of Revenue,  
 North Block, New Delhi 110 001.
2. The General Manager,  
 Currency Note Press,  
 Nasik Road, Nasik – 422 101.
3. The Deputy General Manager,  
 Currency Note Press,  
 Nasik Road, Nasik – 422 101. .... *Respondents*

**ORDER** (Oral)  
*Per : Shri A.J. Rohee, Member (J)*

Today when the matter is called out for admission, Applicant and Shri V. A. Nagrani, learned Advocate for him both remained absent.

2. On the last date of hearing i.e. on 02.11.2017 also

nobody appeared for the Applicant.

3. It appears that the applicant is not interested to proceed with the matter. In view of this, the OA stand dismissed in default of appearance of applicant and his Advocate at the admission stage itself.

*(R. Vijaykumar)*  
**Member (A)**

*(Arvind J. Rohee)*  
**Member(J)**

*dm.*